First Appeal under Section 19 of the Right to Information Act, 2005 against Deemed Refusal Ref. No.:RTI/P FOT

Ref. No. :RTI/P-537/(9993/16)/Appeal/16422

Dated: 22-07-2016

Shri S.K. Mohanty 1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, Customs Excise & Service Tax Appellate Tribunal Appellate Tribunal West Block 2, R.K. Puram, New Delhi - 110066

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West Block No.-2, R.K. Pura

A. Contact Details:

1.	Name of the Appellant	R.K. Jain	28-16
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	

B. Details About RTI Request:

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri V.P. Pandey CPIO & Assistant Registrar			
	preiened	(b) Address	Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066			
2.	Date of submission of application (Copy of application attached)	07-06-2016				
3.	Details of the order appealed against	Deemed Refusal				
4.	Prayer or relief sought	See Prayer clause at the end				
5.	Last date for filing the appeal	07-08-2016				
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		ne			
7.	Copies of documents relied upon by the applicant		RTI Application dated 7-6- nnexure-1)			
		2. Copy of CPIO letter dated 9-6-2016. (Annexure-2)				

		Appellant nexure-3)	dated	15-6-
		Appellant nexure-4)	dated	15-6-

BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 07-06-2016 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the information as specified in para 4 thereof.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 9-6-2016 (**Annexure 2**) of Shri V.P. Pandey, CPIO, CESTAT, New Delhi to SPS to Shri S.K. Mohanty, FAA and RTI Section, CESTAT, New Delhi. The Appellant vide letters dated 15-6-2016 (**Annexure 3 & 4**) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.
- (4) The CPIO and the Deemed CPIOs are deliberately and malafidely obstructing the information without any reasonable cause therefore they are liable for penal action. The First Appellate Authority is not empowered to take action under section 20 of the RTI Act, therefore the appellant reserves his right to move direct complaint to CIC u/s 18 of the RTI Act.

GROUNDS OF APPEAL

(1) That the action/inaction of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.

- (2) That the inaction of Shri V.P. Pandey, CPIO and Assistant Registrar is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (3) That the CPIO/Deemed CPIO is deliberately and malafidely not providing the information with a view to delay and deny the information resulting in obstruction of the same without any reasonable cause rather with malafide intent and purpose.
- (4) That the information sought is neither voluminous nor exempted under section 8 or 9 of the RTI Act, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) That the appellant reserves his right to file a direct complaint to the CIC as the First Appellate Authority is not empowered to take penal action under section 20 of the RTI Act.
- (8) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (9) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (10) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

Signature of Appellant Telephone No.: 9810077977

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Fax No. 011-24635243

Place: New Delhi Dated: 22-07-2016 FIRST APPELLATE AUTHORITY UNDER RTI Act Customs, Excise & Service Tax Appellate Tribunal, West Block No.2, R.K.Puram, New Delhi –110066

Reckwed (5)

Date of hearing: 18.11.2016

Appeal No.11-79(A)/2016

CPIO ID No.11-102/2016

In the matter of

Shri R.K. Jain

Appellant

Vs.

CPIO, CESTAT Delhi

Respondent

Order No. 149/2016

Per V. Padmanabhan:

Information may be provided within six weeks from the date of receipt of this order, to the extent available.

Appeal is disposed of.

(V. Padmanabhan)
First Appellate Authority

То

Shri V.P. Pandey, CPIO, CESTAT, New Delhi

Copy to:

Shri R.K. Jain,, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi -110003.